

PUNJAB VIDHAN SABHA

BILL NO. 10-PLA-2022

THE PUNJAB VILLAGE COMMON LANDS (REGULATION)
AMENDMENT BILL, 2022

A
BILL

further to amend the Punjab Village Common Lands (Regulation) Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Punjab Village Common Lands (Regulation) Amendment Act, 2022.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment in section 2 of Punjab Act 18 of 1961.

2. In the Punjab Village Common Lands (Regulation) Act, 1961, in section 2, in clause (g), after sub-clause (5), the following shall be inserted, namely,-

"(6) lands reserved for the common purposes of a village under section 18 of the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948 (East Punjab Act 50 of 1948), the management and control whereof vests in the Gram Panchayat under section 23-A of the aforesaid Act;

Explanation.- Lands entered in the column of ownership of record of rights as "Jumla Malkan Wa Digar Haqdarar Arazi Hassab Rasad", "Jumla Malkan" or "Mushtarka Malkan" shall be shamilat deh within the meaning of this section;"

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STATEMENT OF OBJECTS AND REASONS

1. To make the provisions of the Punjab Village Common Lands (Regulation) Act, 1961 unambiguous, effective, practical and beneficial to the interests of the Gram Panchayats it is necessary to amend the Punjab Village Common Lands (Regulation) Act, 1961.
2. This amendment would bring clarity that the land kept reserved for common purposes during consolidation titled as "Jumla Mustarka Malkan" is also "Shamlat Deh" as defined in section 2(g) of Punjab Village Common Lands (Regulation) Act 1961.
3. This amendment provides that definition of Shamlat Deh as defined in section 2(g) of the Punjab Village Common Lands (Regulation) Act 1961 shall also include the Jumla Mustarka Malkan Lands.

Hence this Bill.

Kuldeep Singh Dhaliwal,
Rural Development and Panchayat Minister,
Punjab.

CHANDIGARH:
THE 29TH SEPTEMBER, 2022

SURINDER PAL
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 29th September, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).